



2026:AHC:44319-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3879 of 2026

Vijay Shankar Upadhyay

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner, who is the son of the first informant Parshuram and the first informant Parshuram has already passed away, for the following relief:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2/Superintendent of Police, Ballia to ensure the fair and impartial investigation in the matter pursuant to the FIR dated 11.03.2024 registered as Case Crime No.117 of 2024, under Sections 420, 467, 468, 471 I.P.C., Police Station- Kotwali, District- Ballia.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.3 and 4 to take appropriate action against the accused persons in pursuance of FIR dated 11.03.2024 being Case Crime No.117 of 2024, under Sections 420, 467, 468, 471 I.P.C., Police Station- Kotwali, District- Ballia and conclude the investigation as expeditiously as possible within some stipulated period as specified by this Hon'ble Court.

(iv) Issue any other writ or order which this Hon'ble Court may deem fit and proper.

(v) Award the cost of this writ petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 11.03.2024, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Ballia, District Ballia highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Ballia, District Ballia, the Superintendent of Police, Ballia, District Ballia/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 26, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)